

directions contained in order dated 02.11.2012 of the Hon'ble High Court of Punjab and Haryana in CWP No. 4787/2011 in the case of Fruit Merchand Union Vs. CIC and Others, the appellants were asked to provide their photo ID proof along with other documents while filling appeal/complaints in Central Information Commission. However, the Commission has decided that no appeal or complaints be returned merely on account of non submission of photo ID by the appellant.

Abolishment of the practice of interview for Group B and C Posts

2175. SHRI ANIL DESAI: Will the PRIME MINISTER be pleased to state:

(a) whether Department of Personnel and Training (DoPT) has fixed the deadline of 31st December, 2015 to abolish the practice of interview for appointment to Group B and C posts in various Ministries;

(b) whether State Governments have also been advised to do so; and

(c) if so, the response of the States to this proposal?

THE MINISTER OF STATE THE IN PRIME MINISTER'S OFFICE (DR. JITENDRA SINGH): (a) The Central Government has decided to dispense with the interview for all Group 'C' and non-gazetted Group 'B' category in Central Government by 31.12.2015. If a Department considers interview absolutely necessary for any specific posts, then clearance of Department of Personnel and Training is necessary.

(b) and (c) Further, the State Governments have also been requested on 4th September 2015 and 29th September, 2015 to undertake similar exercise in respective States in consultation with State Public Service Commissions or other agencies involved in the recruitment for junior level posts. This issue was also deliberated during a meeting held on 8th September, 2015 and in a one day workshop organized on 16th November, 2015 in which the State Secretaries of Personnel/General Administration Department were invited.

Vacancies in state information commissions

2176. SHRI HUSAIN DALWAI: Will the PRIME MINISTER be pleased to state:

(a) the number of vacancies in all benches of the State Information Commission (SIC) in various States including Maharashtra;

(b) the reasons for the above mentioned vacancies; and

(c) the highlights of the 9th Annual Report of the State Information Commission of Maharashtra?

THE MINISTER OF STATE THE IN PRIME MINISTER'S OFFICE (DR. JITENDRA SINGH): (a) and (b) Section 15 of the Right to Information Act,